CENTRAL ADMINISTRATIVE TRIBUNAL PATNA BENCH, PATNA

CCPA No.03/2009 [OA 48/2005]

Shri Prakash

VS.

Shri Ajay Kumar Putia, DRM, EC. Railway, Mogalsarai, District -Chandauli.

Dated: 30th October, 2014

J.C. to S. Pandey, learned counsel for the petitioner. None for the respondents.

ORDER [oral]

A.E.Ahmad, Member [A]: This CCPA arises out of non compliance of the order passed in OA 487 of 2005. The show cause wrongly reflects the said OA as OA 48 of 2005. Registry to take steps to rectify the error in future listing.

It is further noted that the operation of this Tribunal's order dated 22.05.2008 in OA 487 of 2005 has been stayed by the Hon'ble High Court of Patna vide its order dated 05.08.2009 in CWJC No. 9124 of 2009.

That being the case, the CCPA is dropped with liberty to the petitioner to revive the said CCPA subject to out-come of the matter in the Hon'ble High Court of Patna. Accordingly, notice issued to the respondent is discharged.

[S.K.Pattnaik]M[J] mps.

[A.E.Ahmad]M[A]